NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

CP (LLP) No. 02/Chd/Hry/2018

In the matter of:

Seema Luthra ...Petitioner
Vs.
V-Qube Travel Solutions LLP & Anr. ...Respondents

Present: Mr. Vaibhav Sharma, Advocate for the petitioner.

The learned counsel for the petitioner *inter alia* contends that despite a settlement having been reached between the petitioner and respondent No. 2 as recorded in CP No. 232/Chd/Hry/2017 decided on 01.03.2018 by this Tribunal, there has been a dead lock between the petitioner and the respondent No. 2, and relies on the documents in this regard. The learned counsel also refers to the judgement of the Hon'ble Supreme Court of India in **Hind Overseas Private Limited Vs. Raghunath Prasad Jhunjhunwalla and Anr.** (1967)3SCC259 in support of his contention.

Notice of this petition to the respondent No. 2 for 02.08.2018 to show cause as to why this petition be not admitted. The petitioner is directed to collect the notice from the Registry and send the same immediately to the respondent by speed post by attaching therewith copy of the petition and the entire paper book The affidavit of service along with postal receipt and tracking report be filed at least three days before the date fixed.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member(Technical)

June 06, 2018
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